# COMMONWEALTH PARLIAMENTARY ASSOCIATION RULES



PRINTED BY THE SUPERINTENDENT BIHAR SECRETARIAT PRESS, PATNA-7 1992

## FOREWORD

For the last few years efforts were being made by the Bihar Legislature for affiliation to the Commonwealth Parliamentary Association (C. P. A.), as one of its Branches in India. The General Council of C. P. A. at its meeting held on the 30th April, 1973 at Grand Cayman approved our application to form a State Branch of the Association and accordingly the Branch was formed.

The Rules of the Branch as approved in the General Meeting of the Branch on the 16th June, 1975 are hereby published.

PATNA:

V. MISHRA,

July 15, 1975,

Secretary, Bihar Branch of C. P. A.

# COMMONWEALTH PARLIAMENTARY

# ASSOCIATION.

(BIHAR BRANCH)

# RULES

- 1. Name.—The name of the organisation is the "Commonwealth Parliamentary Association, Bihar Branch". hereinafter called "this Branch".
- 2. Object.—This Branch shall do all such things as are incidental or conducive to the attainment of the objects for which the Commonwealth Parliamentary Association, hereinafter called "the Association" is formed, viz. to promote understanding and co-operation for common purposes between those engaged in the Parliamentary Government of the countries of the Commonwealth by the establishment of machinery for the exchange of information and of individual visits and for the organisation of Conferences between Members of Legislatures of the Commonwealth, and also to promote understanding and co-operation by similar means between those Members and the Members of the Legislature outside the Commonwealth having close political and Parliamentary Associations with them.

In particular and without derogation from the generality of the objects of the Association set forth in its

Constitution, this Branch shall endeavour as far as possible to provide for its Members the privileges set forth in the Constitution of the Association, viz.:—

- (a) Introduction and hospitality.—This Branch shall use its best endeavours to provide introductions and hospitality for Members visiting from other countries. The Secretary of this Branch having been notified of the intended arrival of a Member by the Secretary of Branch to which that Member belongs, having been presented with a letter of introduction for purposes of identification arrange for him a cordial reception and provide him with personal introductions, if so desired. In all cases where a Member is visiting the country where the headquarters of the General Council are situated, the Member shall be provided also with an introduction to the Secretary-General who shall arrange for the visiting Member to meet those interested in the work of the General Council at social and other gatherings
- (b) Travel facilities.—The Association shall endeavour to secure special terms for its. Members when visiting those countries where Branches exist. With this end in view, the Secretary of this Branch, with the assistance of the Secretary-General wherever necessary or advisable shall be responsible for negotiations with land, water and air transport boards or companies operating in or from the territory of this Branch.
- (c) Publication Every Member shall be entitled to receive the "Journal of the Parliaments of the

Commonwealth" and on request the "Summary of Congressional Proceedings. U. S. A.". The "Report on Foreign Affairs" of any other periodical publication or any issue of special information which may hereafter be authorised and published by the General Council shall be circulated in the manner determined by the General Council.

- (d) Parliamentary privileges.—The Association shall endeavour to arrange for its Members visiting any country in which a Branch exists to receive preferential treatment in the matter of access to the galleries, lobbies, dining and smoking rooms of the Legislature of that country for the purpose of hearing debets and meeting other Members of the Association.
- (e) Special information.—The Secretary-General and the Secretaries of the Branches shall endeavour to provide special information on any subject which Members may wish to investigate.
- 3. Office.—The office of this Branch shall be located in the Bihar Vidhan Sabha Secretariat, Patna.
- 4. Ordinary Members.—Any Member of the Bihar Legislature (Bihar Vidhan Sabha and Bihar Vidhan Parishad) shall be entitled to become an Ordinary Member of this Branch, without election, on payment of the subscription for the current year.
- 5. Life Members.—Any Member of the Bihar Legislature may on payment of subscription under Rule 9 may become Life Member of the Branch.

- 6. Associates.—Any Member of this Branch upon ceasing to be a Member of the Bihar Legislative Assembly and Bihar Legislative Council or ex-Member of any Branch of the Association permanently residing in Bihar may, subject to the approval of the Executive Committee, become an Associate of this Branch, subject to the provisions of rules 5 and 7 upon payment of the subscription for the current year. Associates shall not be entitled to take part in the management of this Branch.
- 7. Visiting Members, Honorary Members and Associates.—All Ordinary Members of Main Branches or Auxiliary Branches or Affiliated Branches or Associated Groups in other Legislatures, who may be visiting Bihar, shall be accepted without election and without subscription as Honorary Members of this Branch during their visit to Bihar. For the purpose of this rule a visit to Bihar shall ordinarily mean a visit of not more than three months in duration but the Executive Committee shall have power to extend the period in individual cases.
- 8. Privileges of Members and Associates.—Ordinary Members and Life Members as long as they are Members of Legislature shall be entitled to all the privileges, set out in rule 2. Associates and Life Associates shall be entitled to all privileges with the exception of those headed (b) and (d) in rule 2 which can only be guaranteed to Ordinary Members and Life Members of this Branch.
- 9. Subscription.—The annual subscription of this Branch for Ordinary Members or Associates, other than Visiting Members or Associates, shall be rupees ten per annum, payable by the end of February each year. The Life Subscription shall be rupees one hundred.

Explanation.—"Annual subscription" means subscription for one calendar year.

- 10. Payment of subscriptions.—Every Member or Associate other than a Visiting Member or Associate, shall upon joining this Branch pay the annual subscription for the year.
- 11. Unpaid subscriptions.—A notice shall be issued by the middle of January every—year to all members drawing their attention to the fact that under the rules of—this Branch their subscriptions would fall due on the last day of February following. If any member's subscription remains unpaid for one month from the date on which it—becomes payable, second notice shall be issued requesting—him—to pay the subscription within a month and if his subscription remains unpaid for a month after the date of such—notice, the member shall cease to be a member of this Branch and his name shall be removed from the list of members:

Provided that a member whose name has been removed from the list of members shall be re-enrolled as a member without election by the Executive Committee if his subscription for the year is paid before the end of the calendar year.

A member who has not regularly paid his subscription in accordance with these rules shall not be eligible for appointment or election as one of a Delegation to visit the country of any other Branch.

12. Officers.—The officers of this Branch shall be the President and the Vice-Presidents.

- Assembly shall be the ex-officio President of this Branch provided he is a member of this Branch and willing to accept such office. In the event of ceasing to be a member of this Branch, or declining to accept such office. the Executive Committee shall have power to elect a President from amongst the members of this Branch, subject to confirmation at its next Annual General Meeting.
- 14. Vice-Presidents.—The Chairman of the Bihar Vidhan Parishad and the Leader of the House (Bihar Vidhan Sabha) shall be the ex-officio Vice-Presidents of this Branch provided they are members of this Branch.
- 15. Secretary.—The Secretary of the Bihar Legislative Assembly shall act as ex-officio Secretary of this Branch.
- 16. Executive Committee The management of the affairs of this Branch shall be vested in an Executive Committee consisting of not more than fifteen members of whom the President and Vice-Presidents shall be ex-officio and the other members shall be elected at the Annual General Meeting from the Ordinary Members of this Branch. The Committee shall ordinarily hold office for one year.
- 17. Retirements from the Executive Committee.—At the Annual General Meeting all the members of the Executive Committee, other than the ex-officio President and ex-officio Vice-Presidents, shall retire from office, but shall be eligible for re-election.
- 18. Casual vacancies.—The Executive Committee may fill any casual vacancy occurring among the officers of this Branch, or in the Executive Committee by electing a suitable person from amongst the Ordinary Members to fill the

vacancy, and any person so elected shall hold office for the unexpired period of the term of office of the person in whose place he has been elected.

19. Conduct of business of the Executive Committee.— The Executive Committee may regulate the conduct of its business in such manner as it deems fit.

It may also delegate any of its functions to the President of the Branch. Questions arising at any meeting of the Executive Committee shall be decided by a majority of votes. In case of equality of votes the President of the meeting shall have a second or casting vote.

The Secretary may, in consultation with the President and shall on receipt of a requisition from any five members of the Executive Committee, summon a meeting of the Executive Committee. The quorum for a meeting of the Executive Committee shall be five.

20. Annual General Meeting.—The Annual General Meeting of this Branch shall ordinarily be held at Patna in March every year or on such date and at such place as the Executive Committee shall direct. At this meeting the Annual Report and the Accounts of this Branch, and any other business of which not less than seven clear days' notice has been given shall be considered:

Provided that the President of the Meeting may, in his discretion, dispense with the requirement of the period of notice for the consideration of any important matter.

Notices of the Annual General Meeting of this Branch with copies of the Annual Report and of the Accounts of the preceding year shall be delivered or posted to each member of this Branch residing in Bihar not less than

fourteen clear days before the date appointed for such a meeting and shall show the business to be transacted there at: provided that any member may bring before the Annual General Meeting any business other than that stated in the said notice, if seven clear days before the date of the meeting, notice in writing of his intention to do so has been received by the Secretary, who shall send or post a copy thereof to each member of this Branch at least three days before the date of the Annual General Meeting.

The General Meeting shall also have the powers to delegate any of its functions to the Executive Committee or to the President of the Branch.

21. Special General Meeting.—A Special General Meeting may be convened at any time and place appointed by the Executive Committee.

On receipt of a requisition in writing from not less than one-fifth members of this Branch, the Executive Committee shall summon a Special General Meeting. The requisition shall contain a statement of the business for which the meeting is to be called.

Not less than ten clear days' notice shall be given of any Special General Meeting of this Branch, provided that the Executive Committee may, for reasons of urgency, convene a Special General Meeting of this Branch at a shorter notice.

No business shall be transacted at a Special General Meeting other than that specified in the notice convening the meeting.

22. Quorum for General Meeting.—One-tenth of the total number of members, the fraction, if any, being

ignored, shall form the quorum for a General Meeting. No business shall be transacted at any General Meeting unless a quorum is present at the time when the meeting proceeds to business.

If a General Meeting has to be adjourned for want of a quorum, no quorum shall be necessary for the adjourned meeting, provided that the adjourned meeting shall not be held at a notice of less than three days.

23. Voting.—Questions arising at a General Meeting of this Branch shall be decided by a majority of votes. Every men ber shall have one vote. In case of equality of votes, the President of the Meeting shall have a second or casting vote:

Provided that no member shall be entitled to vote on any question at a General Meeting of this Branch unless he has been a member of this Branch for at least 30 days prior to the date of the Meeting.

- Ordinary Member of this Branch entitled to vote at its Annual General Meeting shall be eligible for election to the Executive Committee on being duly proposed and seconded by an Ordinary Member. Nominations shall be handed in to the Secretary seven clear days prior to the Annual General Meeting and shall contain the names of the proposer and the seconder and a declaration that the member nominated has consented to serve upon the Executive Committee if elected.
- 25. Appointment of delegates to Conferences and Representatives on the General Council.—The Executive Committee shall appoint from amongst the Members of

this Branch delegates to attend the Conferences of the Commonwealth Parliamentary Association, to be held from time to time and when occasion requires shall select representatives who shall serve on the General Council of the Association in accordance with the provisions laid down in its Constitution or as determined from time to time by the General Council.

No member who has not been on the roll of this Branch for a minimum period of three months shall be eligible for appointment as a Member of any Delegation to attend Parliamentary Conferences or as a member of the General Council or to represent this Branch outside Bihar.

26. Alteration of Rules.—These Rules may be altered at an Annual General Meeting or at a Special General Meeting of this Branch, provided that due notice has been given of the proposal to alter them.

### Bihar Legislative Assembly Secretariat

### NOTIFICATION

No.-C.P.A.-05/2013-

dated-

July, 2014.

Since the proposal to increase the subscription of Commonwealth Parliamentary Association, Bihar Branch was under consideration, the Executive Committee of this Branch considered the proposal and decided to amend its rule-9 regarding subscription which was approved in the General Meeting of the Branch on the 12<sup>th</sup> July, 2014 under the Rule-26 of Commonwealth Parliamentary Association, Bihar Branch Rules as per following:

Rule-9 of the Commonwealth Parliamentary Association Rules shall be substituted by the following :-

"The annual subscription of this Branch for Ordinary Members or Associates, other than Visiting Members or Associates shall be rupees one hundred per annual payable by the end of February each year. The Life Subscription shall be rupees one thousand."

It shall come into force with immediate effect.

Yours sincerely,

Sd/-

(Hare Ram Mukhiya)

Secretary-in-Charge,
Bihar Legislative Assembly
and Secretary of CPA, Bihar Branch

Memo No.-CPA-05/2013-

/L.A., Patna, dated-

July, 2014.

Copy to The President, The Vice-Presidents and all the members of C.P.A. Bihar Branch for information.

Sd/-

(Hare Ram Mukhiya)

Secretary-in-Charge, Bihar Legislative Assembly and Secretary of CPA, Bihar Branch

Memo No.-CPA-05/2013

1455

/L.A., Patna, dated-24 July, 2014.

Copy to Audio and Visual Unit, Bihar Legislative Assembly, Patna for uploading on its Website.

(Narendra Kumar Singh)

Deputy Secretary, Bihar Legislative Assembly.